

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 27 OF 2016 (SZ)

Between:

Tribunal on its own motion SUO MOTU
based on the News Item in "Eenadu" Telugu
Daily Main Edition, Hyderabad, 07.02.2016.

... Applicant(s)

AND

The Chief Secretary,
State of Telangana & others

... Respondent(s)

RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Report dated 03-04-2021 of Telangana State Pollution Control Board.	1 – 8
2.	Annexure-I – TSPCB letter dated 22.02.2021 issuing directions to Municipal Commissioners of Urban Local Bodies (ULBs) in the State of Telangana.	9 – 15
3.	Annexure-II – TSPCB letter dated 24.03.2021 issuing directions to Municipal Commissioners of Gadwal, Alampur, Ieeja, Kollapur and Makthal Municipalities.	16 – 20

Date: 03-04-2021.

Place: Hyderabad.

Counsel for the Respondent No.3

**REPORT DATED 03-04-2021 OF THE TELANGANA STATE POLLUTION
CONTROL BOARD (R3) IN SUO MOTU APPLICATION NO. 27 OF 2016**

The Hon'ble NGT vide order dated 01.03.2021 directed the TSPCB to file report on the action taken against the Local Bodies which have not complied with the directions issued by the Principal Bench in OA No. 606 of 2018 for non-implementation of the Solid Waste Management Rules, 2016 in respective local bodies.

In this regard, the following is submitted for kind consideration:

- It is to submit that the River Krishna enters Telangana State near Thangadi Village and flows about 400 Kms in Telangana State before entering Andhra Pradesh at Velturu Village, Suryapet District.
- In Telangana State, River Krishna flows through 6 Districts namely Jogulamba-Gadwal, Wanaparthy, Nagarkurnool, Suryapet, Nalgonda and Narayanpet.
- There are 5 ULBs namely Gadwal, Alampur, Ieeja, Kollapur and Makthal near to River Krishna at a distance ranging from 3 kms to 35 kms.
- The Board vide letter dated 03.03.2020 addressed to the Prl Secretary to the Govt., MA&UD Dept., and other Stakeholder Departments instructed to furnish action taken report on the thematic areas, which includes Solid Waste Management as per the Hon'ble NGT Order dated 12.09.2019. Subsequently, the Board addressed letters to the MA&UD Dept., and other Stakeholder Departments, communicating the orders dated 02.07.2020 and 14.12.2020 of the Hon'ble NGT in OA No. 606 of 2018 vide letters dated 17.08.2020 and 03.02.2021 respectively to comply with the directions of the Hon'ble NGT.
- The Board vide letter dated 22.02.2021 **(Annexure-I)** issued directions to the Municipal Commissioners in the State including above ULBs to take steps for bio-mining and bio-remediation of legacy waste dumpsites.
- The Board addressed letters to the Municipal Commissioners of Gadwal, Alampur, Ieeja, Kollapur and Makthal directing to implement the Solid Waste Management Rules, 2016 **(Annexure-II)**.

- The status of Solid Waste Management in the above five Urban Local Bodies (ULBs) is as follows:-

ULB	% of door to door collection	Waste collection Vehicles (Nos.)	Composting Sheds (nos.)	DRCC Shed (Nos.)	Awareness programs
1. Gadwal	100%	Tractors – 7 Autos – 15 Total: 22 vehicles	• Shed is available and composting is done	1 (Additional 1 shed is under construction)	• Awareness campaign conducted for Source segregation • Awareness programs are conducted with Street vendors, SLFs, SHGs for: ○ Single Use Plastic ban ○ ODF ○ Home composting
2. Alampur	100%	Tractor: 2 Autos: 3 Total: 5 vehicles	• Shed is available and composting is done	DRCC provided	• Awareness programs are planned to be conducted in month • No program yet conducted
3. Ieeja	100%	Tractor: 2 Autos: 7 Total: 9 vehicles	• Shed is available and composting is done	DRCC provided.	• Awareness programs are conducted with Street vendors on following subjects: ○ Source segregation ○ Single Use Plastic ban ○ ODF ○ Home composting
4. Kollapur	100%	Tractor: 3 Autos: 4 Total: 7 vehicles	• Shed is available and composting is done • 1 TPD wet waste is processed	1 (1 TPD dry waste processed)	• Awareness campaigns conducted with Mahila Sangathalu, Shops / Market Association and Sanitation staff • Following topics are covered during the campaign: ○ Source

ULB	% of door to door collection	Waste collection Vehicles (Nos.)	Composting Sheds (nos.)	DRCC Shed (Nos.)	Awareness programs
					segregation ○ Single Use Plastic ○ Home Composting
5. Makthal	100%	Tractor: 2 Autos: 2 eAutos:3 Total: 7 vehicles	• Windrow composting is practiced	1 (1 TPD dry waste processed)	• Awareness programs are planned to be conducted in month • No program yet conducted

- To comply with the Solid Waste Management in the State including the above 5 ULBs for processing of fresh waste and for bio-mining of Legacy waste, the State has grouped the 130 ULBs into 9 clusters by the Municipal Administration Department.
- 2 agencies have been identified for the four clusters consisting of 52 ULBs out of 130 ULBs and tenders awarded and work is under progress.
- Tenders were again called for remaining 5 clusters covering 78 ULBs in which the above 5 ULBs are part. The bids received are currently under evaluation and the bio-mining of legacy waste will be completed in the above ULBs by 31.03.2022 and the facility for processing fresh waste will be established by 30.10.2021 in each ULB.
- **Status of Solid Waste Management in the villages near to the River Krishna** in the Districts of Jogulamba-Gadwal, Wanaparthy, Nagarkurnool, Suryapet and Narayanpet is as follows: -

Sl. No.	Name of the District	Steps taken to implement the Solid Waste Management Rules, 2016 and Hon'ble NGT directions in OA No. 606 of 2018.
1	Jogulamba Gadwal	Status of door-to-door collection and Segregation of Solid Waste Collection: In (71) Gram Panchayats of Jogulamba Gadwal district which are on Krishna River basin have purchased Tractors with Trolleys and collecting Solid Waste from door to door and transporting to segregation sheds and preparation of compost in concerned Gram Panchayats

Sl. No.	Name of the District	Steps taken to implement the Solid Waste Management Rules, 2016 and Hon'ble NGT directions in OA No. 606 of 2018.
		Scientific disposal of Solid Waste: In (71) Gram Panchayats of Jogulamba Gadwal district, there is a collection of approximately 5-6 tons of Solid waste, out of which approximately 1.0 ton of plastic is being collected from the said villages. Measures taken for liquid waste management in each Gram Panchayat: In (71) Gram Panchayats in Jogulamba Gadwal district, approximately (10412) Magic soak pits have been constructed in houses and approximately (6106) Magic Soak pits are in progress which stop joining of liquid waste in Krishna River basin, and due to which, soak pits absorb the liquid waste and avoid flowing out. Due to construction of Magic Soak Pits and door to door garbage collection in (71) Gram Panchayats in Jogulamba Gadwal District, there is no joining of liquid / solid waste in River Krishna.
2	Nagarkurnool	Status of door-to-door collection and Segregation of Solid Waste Collection: (14) Gram Panchayats in Nagarkurnool District which are on Krishna River basin have purchased Tractors with Trolleys and collecting Solid Waste from door to door and transporting to segregation sheds in concerned Gram Panchayats Scientific disposal of Solid Waste In (14) Gram Panchayats in Nagarkurnool district, there is a collection of approximately 2-4 tons of Solid waste, out of which approximately 0.2 ton of plastic is being collected from the said villages. Measures taken for liquid waste management in each Gram Panchayat: In (14) Gram Panchayats in Nagarkurnool district,

Sl. No.	Name of the District	Steps taken to implement the Solid Waste Management Rules, 2016 and Hon'ble NGT directions in OA No. 606 of 2018.
		approximately (948) Magic soak pits have been constructed in houses and approximately (665) Magic Soak pits are in progress which stop joining of liquid waste in Krishna River basin, and due to which, soak pits absorb the liquid waste and avoid flowing out. Due to construction of Magic Soak Pits in Gram Panchayats, there is no joining of liquid / solid waste in River Krishna. Segregation sheds (14) taken up in the said villages, and (11) segregation sheds are achieved in the said villages.
3	Nalgonda	Status of door-to-door collection and Segregation of Solid Waste Collection: In (91) Gram Panchayats in Nalgonda district which are on Krishna River basin have purchased Tractors with Trolleys and collecting Solid Waste from door to door and transporting to segregation sheds in concerned Gram Panchayats. Scientific disposal of Solid Waste: In (91) Gram Panchayats in Nalgonda district, there is a collection of approximately 6-7 tons of Solid waste, out of which approximately 0.7 ton of plastic is being collected from the said villages. Measures taken for liquid waste management in each Gram Panchayat: In (91) Gram Panchayats in Nalgonda district, approximately (3544) Magic soak pits have been constructed in houses and approximately (7034) Magic Soak pits are in progress which stop joining of liquid waste in Krishna River basin, and due to which, soak pits absorb the liquid waste and avoid flowing out.

Sl. No.	Name of the District	Steps taken to implement the Solid Waste Management Rules, 2016 and Hon'ble NGT directions in OA No. 606 of 2018.
		Due to construction of Magic Soak Pits in Gram Panchayats, there is no joining of liquid / solid waste in River Krishna.
4	Narayanpet	Status of door-to-door collection and Segregation of Solid Waste Collection: In (53) Gram Panchayats in Narayanpet district which are on Krishna River basin have purchased Tractors with Trolleys and collecting Solid Waste from door to door and transporting to segregation sheds in concerned Gram Panchayats Scientific disposal of Solid Waste: In (53) Gram Panchayats in Narayanpet district, there is a collection of approximately 1-2 tons of Solid waste, out of which approximately 0.8 ton of plastic is being collected from the said villages. Measures taken for liquid waste management in each Gram Panchayat: In (53) Gram Panchayats in Narayanpet district, approximately (6463) Magic soak pits have been constructed in houses and approximately (3351) Magic Soak pits are in progress which stop joining of liquid waste in Krishna River basin, and due to which, soak pits absorb the liquid waste and avoid flowing out. Due to construction of Magic Soak Pits in Gram Panchayats, there is no joining of liquid / solid waste in River Krishna.
5	Suryapet	Status of door-to-door collection and Segregation of Solid Waste Collection: In (61) Gram Panchayats in Suryapet district which are on Krishna River basin have purchased Tractors with Trolleys and collecting Solid Waste from door to door and transporting to segregation sheds in concerned Gram Panchayats

Sl. No.	Name of the District	Steps taken to implement the Solid Waste Management Rules, 2016 and Hon'ble NGT directions in OA No. 606 of 2018.
		Scientific disposal of Solid Waste: In (61) Gram Panchayats in Suryapet district, there is a collection of approximately 4-5 tons of Solid waste, out of which approximately 0.5 ton of plastic is being collected from the said villages. Measures taken for liquid waste management in each Gram Panchayat: In (61) Gram Panchayats in Suryapet district, approximately (1069) Magic soak pits have been constructed in houses and approximately (498) Magic Soak pits are in progress which stop joining of liquid waste in Krishna River basin, and due to which, soak pits absorb the liquid waste and avoid flowing out. Due to construction of Magic Soak Pits and door to door garbage collection in (61) Gram Panchayats in Suryapet district, there is no joining of liquid / solid waste in River Krishna.
6	Wanaparthy	Status of door-to-door collection and Segregation of Solid Waste Collection: In (81) Gram Panchayats in Wanaparthy district which are on Krishna River basin have purchased Tractors with Trolleys and collecting Solid Waste from door to door and transporting to segregation sheds in concerned Gram Panchayats Scientific disposal of Solid Waste: In (81) Gram Panchayats in Wanaparthy district, there is a collection of approximately 5-6.5 tons of Solid waste, out of which approximately 0.5 ton of plastic is being collected from the said villages.

Sl. No.	Name of the District	Steps taken to implement the Solid Waste Management Rules, 2016 and Hon'ble NGT directions in OA No. 606 of 2018.
		Measures taken for liquid waste management in each Gram Panchayat: In (81) Gram Panchayats in Wanaparthy district, approximately (3596) Magic soak pits have been constructed in houses and approximately (1215) Magic Soak pits are in progress which stop joining of liquid waste in Krishna River basin, and due to which, soak pits absorb the liquid waste and avoid flowing out. Due to construction of Magic Soak Pits in Gram Panchayats, there is no joining of liquid / solid waste in River Krishna.

- The Hon'ble NGT in OA No. 606 of 2018 directed the State Government to implement the Solid Waste Management Rules, 2016. It is to humbly submit that in compliance to the Hon'ble NGT orders in OA.No.606/2018, a quarterly progress report is being submitted by the Government on the status of implementation of the activities for the solid waste management in the State.

**Sd/-
MEMBER SECRETARY**

// T.C.F.B.O //


**SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.**



//Most Urgent: Hon'ble NGT matter//

ANNEXURE - I

Lr.No. 1/Gen/TSPCB/MSW/2016- 1795

Dt: 22.02.2021

To,

1. The Commissioner, GHMC,
Tank Bund, Hyderabad.
2. The Commissioners,
(As per the list)

Sub: TSPCB – Directions under Section 5 of the Environment (Protection) Act, 1986 for enforcement of provisions of Solid Waste Management (SWM) Rules, 2016 on biomining of legacy waste– Reg.

Ref: CPCB Lr.F.No.B-11011/UPC-II/MSW (Direction)/2020-21-15345 dated 27.01.2021.

Attention is invited to the subject and reference cited above. It is to inform that as per Solid Waste Management (SWM) Rules, 2016, local authorities and village panchayats shall investigate and analyse all open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and take necessary actions to bio-mine or bio-remediate the sites. In compliance of Hon'ble NGT order dated 16.01.2019 in the matter of O.A.No.606/2018, CPCB has published Guidelines for Disposal of Legacy waste.

It is to further inform that CPCB officials inspected dumpsites in various states where bioremediation of legacy waste is being carried out and made following observations:

1. Most of the ULBs engaged in the bio-mining process of legacy waste are not following CPCB guidelines on disposal of legacy waste.
2. Analysis of different screened fractions is not being carried out prior to disposal/utilization.
3. Poor quality of screen fractions and screened fractions not being lifted by the users.
4. Adequate plan for disposal of screened fractions at the dumpsites not prepared and screened fractions accumulated on site.
5. No leachate treatment being carried out and stagnation of leachate noticed at the dumpsites.
6. Records/documents for the sale of the RDFs, inserts and other materials not maintained.
7. Fresh Solid waste continued to be dumped at these dumpsites.

Accordingly, CPCB issued directions to the Chairman, TSPCB for compliance under Section 5 of the Environment (Protection) Act, 1986 to submit action taken report on bio-mining of legacy waste.

10

In view of the above, you are hereby directed to submit the following so as to furnish the action taken report to CPCB:

1. The ULBs to provide complete list of Legacy waste dumpsites as per format enclosed.
2. The ULBs to ensure that necessary action for bio-mining and bio-remediation of these dumpsites is done in compliance with provisions of SWM Rules, 2016.
3. The ULBs shall ensure that bio-mining process of legacy waste is as per CPCB Guidelines for Disposal of Legacy waste with specific compliance to the following points:
 - i. Analysis of various screened fraction materials i.e, RDF, fine earth/ bio earth etc., prior to its disposal/utilization.
 - ii. Preparation of plan for utilization/disposal of screened fractions.
 - iii. Adequate provisions for leachate treatment.
 - iv. Maintenance of records/documents for disposal/utilization of the RDFs or fine earth and other materials.
4. The ULBs shall prepare time targeted Action Plan for bio-mining /bioremediation of these dump sites in compliance with points listed above. The timelines as specified in SWM Rules, 2016 and Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites.
5. The ULBs to ensure that no fresh waste is disposed at these dumpsites and make proper arrangement for management of fresh solid waste.

In this regard, you are hereby directed to furnish the compliance on the above points along with the information in enclosed format within a week, so as to furnish the Action Taken Report to CPCB as the matter pertains to the Hon'ble NGT.

This may be treated as most important.

Sd/-
MEMBER SECRETARY

Copy to:

1. The Principal Secretary to Govt, ES&T Department for kind information.
2. The Principal Secretary to Govt, MA&UD for kind information and requested to instruct the concerned to furnish the information so as to submit the same to CPCB.
3. The CDMA for information and request to follow-up with all the Commissioners to furnish information within a week as the matter pertains to the Hon'ble NGT.
4. The Regional Officers, Hyderabad / Rangareddy-I / Medchal / Warangal / Ramagundam / Kothagudem / Sangareddy-I / RC Puram / Nalgonda and Nizamabad with a direction to follow-up with the ULBs in their jurisdiction and ensure that the information reaches the Board office within a week.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(U-V)

S.No.	Name of the municipality
1	The Commissioner, Jangaon Municipality, Jangaon.
2	The Commissioner, Parakala Municipality, Parakala
3	The Commissioner, Narasmpet Municipality, Narasampet.
4	The Commissioner, Wardhannapet Municipality, Wardhannapet.
5	The Commissioner, Greater Warangal Municipality, Greater Warangal.
6	The Commissioner, Mahabubabad Municipality, Mahabubabad.
7	The Commissioner, Dornakal Municipality, Dornakal
8	The Commissioner, Maripeda Municipality, Maripeda.
9	The Commissioner, Thorur Municipality, Thorur.
10	The Commissioner, Bhupalpally
11	The Commissioner, Jammikunta Municipality, Jammikunta.
12	The Commissioner, Huzurabad Municipality, Huzurabad.
13	The Commissioner, Karimnagar Municipality, Karimnagar
14	The Commissioner, Choppandandi Municipality, Choppandadi.
15	The Commissioner, Kothapally Municipality, Kothapally.
16	The Commissioner, Jagityal Municipality, Jagityal.
17	The Commissioner, Korutla Municipality, Korutla.
18	The Commissioner, Metpalli Municipality, Metpalli.
19	The Commissioner, Raikal Municipality, Raikal.
20	The Commissioner, Dharmapuri Municipality, Dharmapuri.
21	The Commissioner, Vemulavada Municipality, Vemulavada.
22	The Commissioner, Sircilla Municipality, Sircilla.
23	The Commissioner, Peddapalli Municipality, Peddapalli.
24	The Commissioner, Ramagundam Municipality, Ramagundam.
25	The Commissioner, Manthani Municipality, Manthani.
26	The Commissioner, Sulthanabad Municipality, Sultanabad.
27	The Commissioner, Sattupalli Municipality, Sattupalli.
28	The Commissioner, Madhira Municipality, Madhira.
29	The Commissioner, Khammam Municipality, Khammam.
30	The Commissioner, Wyrā Municipality, Wyrā.
31	The Commissioner, Kothagudem Municipality, Kothagudem.
32	The Commissioner, Palvanča Municipality, Palvanča.
33	The Commissioner, Yellandu Municipality, Yellandu.
34	The Commissioner, Manuguru Municipality, Manuguru.
35	The Commissioner, Adilabad Municipality, Adilabad.
36	The Commissioner, Nirmal Municipality, Nirmal.
37	The Commissioner, Bhainsa Municipality, Bhainsa.
38	The Commissioner, Khanapur Municipality, Khanapur.
39	The Commissioner, Kagaznagar Municipality, Kagaznagar.
40	The Commissioner, Mancheriāl Municipality, Mancheriāl.
41	The Commissioner, Bellampally Municipality, Bellampally.
42	The Commissioner, Mandamarri Municipality, Mandamarri.
43	The Commissioner, Naspur Municipality, Naspur.

44	The Commissioner, Chennur Municipality, Chennur.
45	The Commissioner, Kyathanpally Municipality, Kyathanpally.
46	The Commissioner, Luxettipet Municipality, Luxettipet.
47	The Commissioner, Pedda Amberpet Municipality, Pedda Amberpet.
48	The Commissioner, Badangpet Municipality, Badangpet.
49	The Commissioner, Ibrahimpatnam Municipality, Ibrahimpatnam.
50	The Commissioner, Jalpally Municipality, Jalpally.
51	The Commissioner, Meerpet Municipality, Meerpet.
52	The Commissioner, Shadnagar Municipality, Shadnagar.
53	The Commissioner, Shamshabad Municipality, Shamshabad.
54	The Commissioner, Turkayamjal Municipality, Turkayamjal.
55	The Commissioner, Manikonda Municipality, Manikonda.
56	The Commissioner, Narsingi Municipality, Narsingi.
57	The Commissioner, Bandlaguda jagir Municipality, Bandlaguda Jagir.
58	The Commissioner, Adibatla Municipality, Adibatla.
59	The Commissioner, Shankarpally Municipality, Shankarpally.
60	The Commissioner, Thukkuguda Municipality, Thukkuguda.
61	The Commissioner, Amangal Municipality, Amangal.
62	The Commissioner, Tandur Municipality, Tandur.
63	The Commissioner, Vikarabad Municipality, Vikarabad.
64	The Commissioner, Parigi Municipality, Parigi.
65	The Commissioner, Kodangal Municipality, Kodangal.
66	The Commissioner, Medchal Municipality, Medchal.
67	The Commissioner, Boduppal Municipality, Boduppal.
68	The Commissioner, Peerzadiguda Municipality, Peerzadiguda.
69	The Commissioner, Jawaharnagar Municipality, Jawaharnagar.
70	The Commissioner, Dhammaiguda Municipality, Dhammaiguda.
71	The Commissioner, Nagaram Municipality, Nagaram.
72	The Commissioner, Pocharam Municipality, Pocharam.
73	The Commissioner, Ghatkesar Municipality, Ghatkaser.
74	The Commissioner, Gundlapochampally Municipality, Gundlapochampally.
75	The Commissioner, Thumkunta Municipality, Thumkunta.
76	The Commissioner, Nizampet Municipality, Nizampet.
77	The Commissioner, Kompally Municipality, Kompally.
78	The Commissioner, Dundigal Municipality, Dundigal.
79	The Commissioner, Bodhan Municipality, Bodhan.
80	The Commissioner, Armur Municipality, Armur.
81	The Commissioner, Nizamabad Municipality, Nizamabad.
82	The Commissioner, Bheemgal Municipality, Bheemgal.
83	The Commissioner, Kamareddy Municipality, Kamareddy.
84	The Commissioner, Banswada Municipality, Banswada.
85	The Commissioner, Yellareddy Municipality, Yellareddy.
86	The Commissioner, Bhongir Municipality, Bhongir.
87	The Commissioner, Mothkur Municipality, Mothkur.

88	The Commissioner, Choutuppal Municipality, Choutuppal.
89	The Commissioner, Alair Municipality, Alair.
90	The Commissioner, Pochampally Municipality, Pochampally.
91	The Commissioner, Yadagirigutta Municipality, Yadagirigutta.
92	The Commissioner, Suryapet Municipality, Suryapet.
93	The Commissioner, Kodada Municipality, Kodada.
94	The Commissioner, Huzurnagar Municipality, Huzurnagar.
95	The Commissioner, Neredcherla Municipality, Neredcherla.
96	The Commissioner, Tirumalagiri Municipality, Tirumalagiri.
97	The Commissioner, Devarakonda Municipality, Devarakonda.
98	The Commissioner, Nalgonda Municipality, Nalgonda.
99	The Commissioner, Miryalguda Municipality, Miryalguda.
100	The Commissioner, Nakrekal Municipality, Nakrekal.
101	The Commissioner, Nandikonda Municipality, Nandikonda.
102	The Commissioner, Chityal Municipality, Chityal.
103	The Commissioner, Haliya Municipality, Haliya.
104	The Commissioner, Chandur Municipality, Chandur.
105	The Commissioner, Siddipet Municipality, Siddipet.
106	The Commissioner, Gajwel Municipality, Gajwel.
107	The Commissioner, Dubbaka Municipality, Dubbaka.
108	The Commissioner, Husnabad Municipality, Husnabad.
109	The Commissioner, Cherial Municipality, Cherial.
110	The Commissioner, Sangareddy Municipality, Sangareddy.
111	The Commissioner, Sadasivapet Municipality, Sadasivapet.
112	The Commissioner, Zaheerabad Municipality, Zaheerabad.
113	The Commissioner, Andol-Jogipet Municipality, Andol-Jogipet.
114	The Commissioner, Narayankhed Municipality, Narayankhed.
115	The Commissioner, Bollaram Municipality, Bollaram.
116	The Commissioner, Tellapur Municipality, Tellapur.
117	The Commissioner, Ameenpur Municipality, Ameenpur.
118	The Commissioner, Medak Municipality, Medak.
119	The Commissioner, Thoopran Municipality, Thoopran.
120	The Commissioner, Ramayampet Municipality, Ramayampet.
121	The Commissioner, Narsapur Municipality, Narsapur.
122	The Commissioner, Mahaboobnagar Municipality, Mahaboobnagar.
123	The Commissioner, Badepally Municipality, Badepally Municipality.
124	The Commissioner, Bhoothpur Municipality, Bhoothpur.
125	The Commissioner, Narayanapet Municipality, Narayanapet.
126	The Commissioner, Makthal Municipality, Makthal.
127	The Commissioner, Kosgi Municipality, Kosgi.
128	The Commissioner, Gadwal Municipality, Gadwal.
129	The Commissioner, Leeja Municipality, Leeja.
130	The Commissioner, Waddepalle Municipality, Waddepalle.
131	The Commissioner, Alampur Municipality, Alampur.

132	The Commissioner, Wanaparthy Municipality, Wanaparthy.
133	The Commissioner, Kothakota Municipality, Kothakota.
134	The Commissioner, Pebbair Municipality, Pebbair.
135	The Commissioner, Atmakur Municipality, Atmakur.
136	The Commissioner, Amarchinta Municipality, Amarchinta.
137	The Commissioner, Nagarkurnool Municipality, Nagarkurnool.
138	The Commissioner, Kollapur Municipality, Kollapur.
139	The Commissioner, Kalwakurthy Municipality, Kalwakurthy.
140	The Commissioner, Atchampet Municipality, Atchampet.
141	The Commissioner, Kothur Municipality, Kothur.

[illegible]



**TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD**

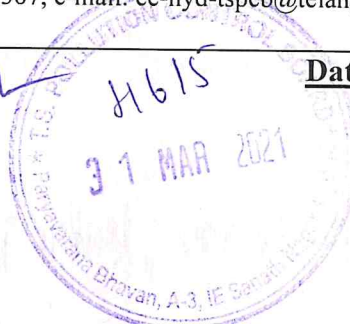
4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex S.Road, Hyderabad-500 001.
Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in

16

Lr.No. Legal/TSPCB/ROH/HYD/2021- 1572

Date:24.03.2021

To
The Municipal Commissioner.,
Gadwal, Jogulamba Gadwal District.



ANNEXURE-II

Sir,

Sub: TSPCB – RO – HYD –Legal – Hon'ble NGT , Chennai—Suo Motu Application No. 27 of 2016 (SZ)—Pollution of River Krishna in Telangana & Andhra Pradesh—Order dated: 01.03.2021 –Compliance status on directions issued by Principal bench in O.A. No. 606 of 2018 for non – implementation of the Solid Waste Management Rules, 2016 in respective local bodies– Requested – Reg.

Ref: 1. The mail received from the Board Officials on 19.03.2021.
2. Inspection of the Board Officials on 23.03.2021.

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With reference 1st cited Hon'ble NGT , Chennai—Suo Motu Application No. 27 of 2016 (SZ)—Pollution of River Krishna in Telangana & Andhra Pradesh—Order dated: 01.03.2021 has taken cognizance of the news item that appeared in Eenadu (Telugu) news paper on 07.02.2016 under the caption "Kalushyapu Cheralo Vila Vila Krishnamma" regarding Pollution of Krishna River in the States of Telangana & Andhra Pradesh.

In Compliance to the directions of the Hon'ble NGT, Southern Zone, dated 26.08.2020, the Board filed report dated 15.12.2020 and the same was taken on record by the Hon'ble Tribunal during the hearing held on 29.01.2021.

Vide reference 2nd cited , Assistant Environmental Scientist –II of this Office has visited the Gadwal Municipality Dump site which is located at approximately 1 Km at distance of Gonpadu Village, Sy No:44, in an area of 5 Acres. During the visit it was observed that there is solid waste dumping was observed with partial segregation and construction of composting sheds & fencing of the dumping yard are under progress. Dumping site of the Gadwal Municipality which is located at distance of 8 Kms towards Krishna River.

It is inform that,the MoEF&CC, New Delhi has issued Notification on "Solid Waste Management Rules, 2016" vide SO No. 1357(E), dated 08.04.2016. The Rule (4) of the Notification prescribes the duties of Waste Generators. The Rule 4 (2) stipulates as follows:

"No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies".

In view of the above, you are directed to segregate and process of Municipal Solid Waste as per Solid Waste Management Rules, 2016.

Yours faithfully,


ENVIRONMENTAL ENGINEER

Copy submitted to :

1. The SEE (legal) , Board Office, TSPCB, Sanathnagar, Hyderabad for kind information and necessary action.
2. The JCEE, Zonal Office, TSPCB, Begumpet, Hyderabad for kind information and necessary action.



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD

4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex S.Road, Hyderabad-500 001.
Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in

Lr.No. Legal/TSPCB/ROH/HYD/2021-

Date:24.03.2021

To
The Municipal Commissioner.,
Alampur, Jogulamba Gadwal District.

Sir,

Sub: TSPCB – RO – HYD –Legal – Hon'ble NGT , Chennai—Suo Motu Application No. 27 of 2016 (SZ)—Pollution of River Krishna in Telangana & Andhra Pradesh—Order dated: 01.03.2021 –Compliance status on directions issued by Principal bench in O.A. No. 606 of 2018 for non – implementation of the Solid Waste Management Rules, 2016 in respective local bodies– Requested – Reg.

Ref: 1. The mail received from the Board Officials on 19.03.2021.
2. Inspection of the Board Officials on 23.03.2021.

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With reference 1st cited Hon'ble NGT , Chennai—Suo Motu Application No. 27 of 2016 (SZ)—Pollution of River Krishna in Telangana & Andhra Pradesh—Order dated: 01.03.2021 has taken cognizance of the news item that appeared in Eenadu (Telugu) news paper on 07.02.2016 under the caption "Kalushyapu Cheralo Vila Vila Krishnamma" regarding Pollution of Krishna River in the States of Telangana & Andhra Pradesh.

In Compliance to the directions of the Hon'ble NGT, Southern Zone, dated 26.08.2020, the Board filed report dated 15.12.2020 and the same was taken on record by the Hon'ble Tribunal during the hearing held on 29.01.2021.

Vide reference 2nd cited , Assistant Environmental Scientist –II of this Office has visited the Alampur Municipality Dump site which is located at Singavaram (V) Sy.No: 582, in an area of 3 Acres. During the visit it was observed that there is no solid waste dumping and construction of composting sites are under progress. Present dumping of the Solid Waste at 500 mtrs distance of the Alampur Municipality near to Tungabhadra River.

It is inform that, the MoEF&CC, New Delhi has issued Notification on "Solid Waste Management Rules, 2016" vide SO No. 1357(E), dated 08.04.2016. The Rule (4) of the Notification prescribes the duties of Waste Generators. The Rule 4 (2) stipulates as follows:

"No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies".

In view of the above, you are directed to segregate and process of Municipal Solid Waste as per Solid Waste Management Rules, 2016.

Yours faithfully,


ENVIRONMENTAL ENGINEER

Copy submitted to :

1. The SEE (legal), Board Office, TSPCB, Sanathnagar, Hyderabad for kind information and necessary action.
2. The JCEE, Zonal Office, TSPCB, Begumpet, Hyderabad for kind information and necessary action.



(18)
TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD

4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex S.Road, Hyderabad-500 001.
Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in

Lr.No. Legal/TSPCB/ROH/HYD/2021-

Date:24.03.2021

To
The Municipal Commissioner.,
Ieeja, Jogulamba Gadwal District.

Sir,

Sub: TSPCB – RO – HYD –Legal – Hon'ble NGT , Chennai—Suo Motu Application No. 27 of 2016 (SZ)—Pollution of River Krishna in Telangana & Andhra Pradesh—Order dated: 01.03.2021 –Compliance status on directions issued by Principal bench in O.A. No. 606 of 2018 for non – implementation of the Solid Waste Management Rules, 2016 in respective local bodies– Requested – Reg.

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Vide reference 2nd cited , Assistant Environmental Scientist –II of this Office has visited the Ieeja Municipality Dump site which is located at approximately 1.0 Km distance of Pardhipuram ward, Sy No:470 , in an area of 5 Acres. During the visit it was observed that there is solid waste dumping was observed with partial segregation and composting sheds are not provided at the dumping site.

It is inform that,the MoEF&CC, New Delhi has issued Notification on "Solid Waste Management Rules, 2016" vide SO No. 1357(E), dated 08.04.2016. The Rule (4) of the Notification prescribes the duties of Waste Generators. The Rule 4 (2) stipulates as follows:

" No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies".

In view of the above, you are directed to segregate and process of Municipal Solid Waste as per Solid Waste Management Rules, 2016.

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ENVIRONMENTAL ENGINEER

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TELANGANA STATE POLLUTION CONTROL BOARD

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Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in

Lr.No. Legal/TSPCB/ROH/HYD/2021-

Date:26.03.2021

To
The Municipal Commissioner.,
Kollapur, Nagarkurnool District.

Sir,

Sub: TSPCB – RO – HYD –Legal – Hon'ble NGT , Chennai—Suo Motu Application No. 27 of 2016 (SZ)—Pollution of River Krishna in Telangana & Andhra Pradesh — Order dated: 01.03.2021 –Compliance status on directions issued by Principal bench in O.A. No. 606 of 2018 for non – implementation of the Solid Waste Management Rules, 2016 in respective local bodies– Requested – Reg.

Ref: 1. The mail received from the Board Officials on 19.03.2021.
2. Inspection of the Board Officials on 25.03.2021.

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With reference 1st cited Hon'ble NGT , Chennai—Suo Motu Application No. 27 of 2016 (SZ)—Pollution of River Krishna in Telangana & Andhra Pradesh—Order dated: 01.03.2021 has taken cognizance of the news item that appeared in Eenadu (Telugu) news paper on 07.02.2016 under the caption "Kalushyapu Cheralo Vila Vila Krishnamma" regarding Pollution of Krishna River in the States of Telangana & Andhra Pradesh.

In Compliance to the directions of the Hon'ble NGT, Southern Zone, dated 26.08.2020, the Board filed report dated 15.12.2020 and the same was taken on record by the Hon'ble Tribunal during the hearing held on 29.01.2021.

Vide reference 2nd cited , Assistant Environmental Scientist –II of this Office has visited the Kollapur Municipality Dump site which is located at approximately 1.5 Km at distance of Kollapur Municipality, Amaragiri Village, Sy No:130 approximately in an area of 2 Acres. During the visit it was observed that there is solid waste dumping was observed with partial segregation and construction of compositing sheds & fencing of the dumping yard are under progress. Dumping site of the Kollapur Municipality which is located at distance of 4 Kms towards Krishna River.

It is inform that, the MoEF&CC, New Delhi has issued Notification on "Solid Waste Management Rules, 2016" vide SO No. 1357(E), dated 08.04.2016. The Rule (4) of the Notification prescribes the duties of Waste Generators. The Rule 4 (2) stipulates as follows:

"No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies".

In view of the above, you are directed to segregate and process of Municipal Solid Waste as per Solid Waste Management Rules, 2016.

Yours faithfully,


ENVIRONMENTAL ENGINEER

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(20)

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD

4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex S.Road, Hyderabad-500 001.
Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in

Lr.No. Legal/TSPCB/ROH/HYD/2021- 1574

Date:26.03.2021

To
The Municipal Commissioner.,
Makthal, Narayanpet District.

Sir,

Sub: TSPCB – RO – HYD –Legal – Hon'ble NGT , Chennai—Suo Motu Application No. 27 of 2016 (SZ)—Pollution of River Krishna in Telangana & Andhra Pradesh — Order dated: 01.03.2021 –Compliance status on directions issued by Principal bench in O.A. No. 606 of 2018 for non – implementation of the Solid Waste Management Rules, 2016 in respective local bodies– Requested – Reg.

Ref: 1. The mail received from the Board Officials on 19.03.2021.
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In Compliance to the directions of the Hon'ble NGT, Southern Zone, dated 26.08.2020, the Board filed report dated 15.12.2020 and the same was taken on record by the Hon'ble Tribunal during the hearing held on 29.01.2021.

Vide reference 2nd cited , Assistant Environmental Scientist –II of this Office has visited the Makthal Municipality Dump site which is located at approximately 1.5 Km at distance of Maruti Rao Nagar ward, Makthal Municipality, Sy.No.2,19,20,21&22 out of 8 Acres dump yard approximately in an area of 2 Acres. During the visit it was observed that there is solid waste dumping was observed with partial segregation and construction of composting sheds & fencing of the dumping yard are under progress. Dumping site of the Makthal Municipality which is located at distance of about 15 Kms towards Krishna River.

It is inform that,the MoEF&CC, New Delhi has issued Notification on "Solid Waste Management Rules, 2016" vide SO No. 1357(E), dated 08.04.2016. The Rule (4) of the Notification prescribes the duties of Waste Generators. The Rule 4 (2) stipulates as follows:

"No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies".

In view of the above, you are directed to segregate and process of Municipal Solid Waste as per Solid Waste Management Rules, 2016.

Yours faithfully,


ENVIRONMENTAL ENGINEER

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1. The SEE (legal) , Board Office, TSPCB, Sanathnagar, Hyderabad for kind information and necessary action.
2. The JCEE, Zonal Office, TSPCB, Begumpet, Hyderabad for kind information and necessary action.

